

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-64/2000(Pt.)/ 3612 /A

From :- Shri Kaushik Kumar Sharma,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.  
To, Smti. Bijay Lashmi Boruah,  
Presiding officer, MACT No. 2,  
Kamrup (M), Guwahati.  
Sub:- Extension of earned leave.  
Ref:- Your Email dated 08.07.2019.

Dated Guwahati, the 15<sup>th</sup> July, 2019.

Madam,

With reference to the above, I am directed to inform you that you have been granted ex post facto extension of your earned leave w.e.f. 07.07.2019 till 13.07.2019 (suffixing 14.07.2019 being Sunday), along with station leave permission for the aforesaid period.

Yours faithfully,

Sd/-

3615

**JT. REGISTRAR (VIGILANCE)**

Memo NO.HC.VII-64/2000(Pt.)/ 3613 /A, dated 15.07.19  
Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information.
2. The District and Sessions Judge, Kamrup(M), Guwahati.
3. ✓ The Systems Analyst, Gauhati High Court.



**JT. REGISTRAR (VIGILANCE)**

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